

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UN-STARRED QUESTION NO. 994  
ANSWERED ON MONDAY, JULY 26, 2021/ SRAVANA 4, 1943 (SAKA)  
COOPERATIVE REGULATION**

**QUESTION**

**994. DR. UMESH G. JADHAV:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Co-operatives regulation has been re-aligned to reflect the present times;**
- (b) if so, the details thereof and if not, whether the changes have been planned in near future and if so, the details thereof;**
- (c) whether the duality of regulation and supervision for the sector will continue even after forming new Ministry; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) to (d): The Ministry of Corporate Affairs (MCA) administers the provisions of the Companies Act, 2013, the Limited Liability Partnership Act, 2008 and the Insolvency and Bankruptcy Code, 2016.**

**The Ministry of Agriculture and Farmers Welfare, Department of Agriculture, Cooperation and Farmers Welfare has informed that the states have enacted their own Cooperative Societies Acts for incorporation, regulation and winding up of Cooperative societies within their territorial jurisdiction. With the objective of serving the interests of members in more than one state, the Parliament has enacted Multi-State Cooperative Societies Act, 2002 (MSCS Act). The Multi State Cooperative Societies are registered under the Multi State Cooperative Societies Act, 2002 and are functioning as autonomous Cooperative Organizations accountable to their members. These societies have to function as per the provisions of the Act and rules made there under and their approved bye-laws. Further, amendments in MSCS Act are taken up as per the requirement/ need of time.**

**In view of the above, there is no duality of regulation and supervision of the Cooperative sector.**

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